

## CHILDREN BILL

**Pandit Thakur Das Bhargava**  
(Gurgaon): I beg to move:

"That the time appointed for the presentation of the Report of the Bill to provide for the care, protection, maintenance, welfare training, education and rehabilitation of neglected children and juvenile delinquents in Part C States, as passed by Rajya Sabha, be extended up to the 30th November, 1956."

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the care, protection, maintenance, welfare training, education and rehabilitation of neglected children and juvenile delinquents in Part C States, as passed by Rajya Sabha, be extended up to the 30th November, 1956."

*The motion was adopted.*

WOMEN'S AND CHILDREN'S  
INSTITUTIONS LICENSING BILL

**Pandit Thakur Das Bhargava:**  
(Gurgaon): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to regulate and licence institutions caring for women and children, be extended up to the 30th November, 1956."

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to regulate and licence institutions caring for women and children, be extended up to the 30th November, 1956."

*The motion was adopted.*

ABDUCTED PERSONS (RECOVERY  
AND RESTORATION) CONTI-  
NUANCE BILL\*

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** Sir, I beg to move for leave to introduce a Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period."

*The motion was adopted.*

**Sardar Swaran Singh:** I introduce the Bill.

STATES RE-ORGANISATION  
(AMENDMENT) BILL\*\*

**The Minister of Legal Affairs (Shri Pataskar):** Sir, I beg to move for leave to introduce a Bill to amend the States Reorganisation Act, 1956.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to amend the States Reorganisation Act, 1956."

*The motion was adopted.*

**Shri Pataskar:** I introduce the Bill.

INDUSTRIES (DEVELOPMENT AND  
REGULATION) AMENDMENT  
BILL—concl'd.

**Mr. Speaker:** The House will now take up the clause-by-clause consideration of the Bill further to amend the Industries (Development and Regulation) Act, 1951. I find that there are no amendments to clauses 2 to 6.

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